

Regional Office
U.P. Pollution Control Board
Noida, Gautam Buddh Nagar
E-Mail- ronoida@uppcb.com

Ref. No. 13 69/L-157/23

Date- 10-02-2023

To,

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-mail- juducial-ngt@gov.in

Sub: Compliance report in compliance to the order passed by Hon'ble NGT, New Delhi on dated 31-10-2022 in matter-O.A. No. 690 of 2022 Shashikant Sharma (Applicant) versus State of U.P.

Sir,

With reference to the subject mentioned above, this is to inform you that in the matter of O.A. No. 690 of 2022 Shashikant Sharma (Applicant) versus State of Uttar Pradesh, the compliance report is submitted for your kind persual and necessary action please.

Yours Sincerely



(Praveen Kumar)
Regional Officer

Copy To:

1. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for persual and necessary action please.
2. Chief Environmental Officer, (Circle-1), U.P. Pollution Control Board, Lucknow.
3. Law Officer-1, U.P. Pollution Control Board, Lucknow.


Regional Officer

STATUS REPORT IN COMPLIANCE OF
HON'BLE NATIONAL GREEN TRIBUNAL

ORDER DATED 31st OCTOBER, 2022

IN

O.A. NO 690/2022

TITLED

Shashikant Sharma

Vs

State of U.P.

Report of a Joint Committee constituted in compliance of the order of Hon'ble NGT dated 31-10-2022, in the matter of O.A. No. 690 of 2022, Shashikant Sharma Vs State of UP.

1.0 BACKGROUND

The Hon'ble National Green Tribunal, Principal Bench, New Delhi, vide its order dated 31.10.2022 in the matter of O.A. No. 690 of 2022, Shashikant Sharma Vs State of UP, directed as follow:

“.....5. In view of the gravity of environmental pollution allegedly caused as per averments made in the application and in view of provisions of the Code of Civil Procedure, 1908 empowering the Court to appoint, ex-parte, a Local Commission to make local investigation for the purpose of elucidating any matter in dispute, we also consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of State PCB, Commissioner, Municipal Corporation, Noida and District Magistrate, Gautam Budh Nagar and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due course of law and submit its report within one month.....”

Pringhl.



2.0 COMPLIANCE REPORT

2.1 Constitution of the Joint Committee

In compliance of the order of the Hon'ble NGT, a Joint Committee comprising of the following member was constituted:

1. Shri Dharmendra Singh, City Magistrate, Gautam Buddha Nagar.
2. Shri Vijay Kumar Rawal, Sr. Manager (WC-2), Noida Authority, Noida.
3. Shri Purnaditya Pratap Singh, AEE, UPPCB, Noida.

2.2 Action Taken Report

2.2.1. Previously, in this regard a complaint was received in the Board and the site was inspected by UPPCB in June 2022 and in compliance of the direction of SPCB that the DG set was removed immediately. After that a joint inspection was done with CPCB officials regarding the complaint on 22/07/2022 (**Annexure-I**). During that inspection no DG set was found at that site.

2.2.2. The inspection by joint Committee was held on 06.01.2023. During inspection of the Joint Committee no DG set was found in and around the premises. Further, it was brought to the notice of the Joint Committee that the DG set has been removed by the

Pr Singh.



Gym owner in the month of July-2022. The photograph of site is enclosed (**Annexure-II**).

Hence, no further action is needed on this matter.


08/02/2023

(Purnaditya Pratap Singh)
AEE
UPPCB, Noida



(Vijay Kumar Rawal)
Sr. Manager (WC-2),
Noida Authority,



(Dharmendra Singh)
City Magistrate
Gautam Buddha Nagar

Inspection Report

27.07.2022

To

The Divisional Head
AQM Division
Central Pollution Control Board
Delhi-110032

Sub: Inspection report of the unit, Unisex Fitness 22 Gym, Dayanand Sharma Building, Sector 22, Noida, Uttar Pradesh-reg.

Ref: 1. CAQM letter no. A-110013/09/2020/CAQM-IP-319, dated 08.07.2022
2. Email dated 19.07.2022, received from AQM Division, CPCB, Delhi

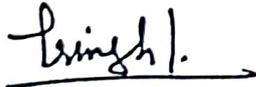
Sir,

In compliance of the directions received from AQM Division vide email dated 19.07.2022, CPCB, Delhi, inspection of the unit, Unisex Fitness 22 Gym, Dayanand Sharma Building, Sector 22, Noida, Uttar Pradesh (herein after referred as 'the unit') was carried out by Shri Saubhagya Dixit, Scientist 'C', CPCB, Delhi and Shri P. P. Singh, Assistant Environmental Engineer, Regional Office (Noida), Uttar Pradesh Pollution Control Board, on 22.07.2022.

In this regard, it is to submit that at the time of visit, DG set was not found in/beside the premises. Further, the property owner at the site, informed that the illegal possession along with the DG set has been removed by the Gym owner. The photograph of the unit is enclosed.

No further action is required in this case.

Sincerely,



(P. P. Singh)
Assistant Environmental Engineer
Regional Office, Noida
Uttar Pradesh Pollution Control Board



(Saubhagya Dixit)
Scientist 'C'
IPC-VI Divison
Central Pollution Control Board, Delhi



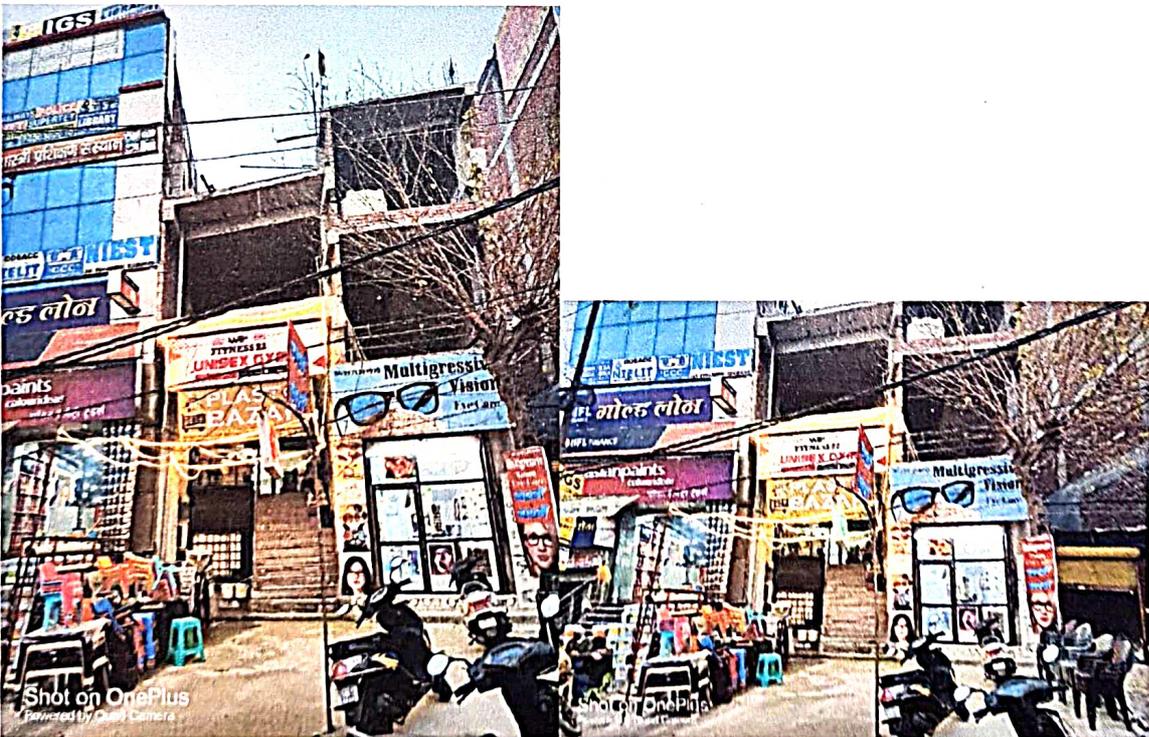
Photograph of the unit, Unisex Fitness 22 Gym, Dayanand Sharma Building, Sector 22, Noida, Uttar Pradesh-reg.



Singh.

Singh.

Singh



Prinsh.